

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.46404 of 2026

Arising Out of PS. Case No.-224 Year-2017 Thana- PATRAKARNAGAR District- Patna

Ashwani Kumar @ Babloo @ Babloo Bhumihar S/o Late Bhagirath Singh
R/o Makanpur, P.S.- Barsaliganj, Distt.- Nawada

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Rabindra Prasad Singh, Advocate.

For the Opposite Party/s : Mrs. Rina Sinha, APP

CORAM: HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY
ORAL ORDER

2 13-07-2026 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner has prayed for bail registered for the offence punishable under Sections 406, 420, 414, 467, 468, 471 and 120(B) of the Indian Penal Code and Section 66(c) of the I.T. Act.

3. The case of the prosecution, in short, is that on suspicion, one van was intercepted by police and four persons were found present in the van. On search, some documents, cell phones, equipments, devices etc. were found in the van, and they disclosed that on the direction of the mastermind behind the NEET question paper leak scam, they have come to collect question papers from the bank and send them to the respective center.



4. Learned counsel appearing on behalf of the petitioner has submitted that petitioner is innocent and has committed no offence. He has been falsely implicated in this case. He also submits that from perusal of the FIR, it will transpire that the name of this petitioner does not find place in the FIR. From perusal of the order of learned trial court, it will transpire that during the course of investigation, the name of this petitioner has transpired in the confessional statement of co-accused Shashi Kumar @ Kundan Kumar. Learned counsel for the petitioner submits that save and except the confessional statement of co-accused, there is nothing against the petitioner. Learned counsel further submits that similarly situated co-accused namely, Sanjay Yadav and Avinash Chandra Dubey have been granted bail by the learned coordinate Benches of this Court vide Cr. Misc. Nos. 38868 of 2017 and 33893 of 2017 respectively. Moreover, the petitioner is languishing in judicial custody since 11.09.2025.

5. The application for bail is opposed by learned APP for the State and submits that the petitioner has got criminal antecedent of two cases.

6. Having heard learned counsel for the parties and considering the facts and circumstances of the case, this Court is



inclined to enlarge the petitioner on bail. The above named petitioner is directed to be enlarged on bail on furnishing bail bond of Rs. 10,000/- (Rs. ten thousand only) with two sureties of the like amount each to the satisfaction of the learned A.C.J.M.-IX-cum-Sub-Judge, Patna in connection with Patrakar Nagar P.S. Case No. 224 of 2017.

(Ashok Kumar Pandey, J)

Sudhanshu/-

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